

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**I.A. 50/2014 in
Petition No. 59/MP/2014**

- Subject : Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (I) of the CERC (Indian Electricity Grid Code) (First Amendment), regulations, 2012 read along with regulation 3 (e) of the CERC (Grid Standards) regulations, 2010 for ensuring security of the Eastern Regional grid as well as the inter-connected Indian grid.
- Date of hearing : 28.10.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.S. Bakshi, Member
- Petitioner : Eastern Regional Load Despatch Centre (ERLDC)
- Respondents : Odisha Power Transmission Corporation Limited and others
- Parties present : Shri Surajit Banerjee, ERLDC
Ms. Abilia Zaidi, POSOCO

Record of Proceedings

The representative of the petitioner submitted that as per the Commission's direction dated 11.7.2014, Odisha Power Transmission Corporation Limited (OPTCL) engaged CPRI to undertake complete audit of OPTCL transmission system as per checklist specified by report of Task Force on Power System Analysis under Contingency. He further submitted that OPTCL is in the process of discussion with CPRI for carrying out an independent audit of its transmission system. However, no response has been received from CPRI till date.

2. The representative of the petitioner further submitted that in the Protection Coordination sub-committee meetings of ERPC, the uncoordinated tripping which lead to blackout of 220/400 kV sub-station was noticed. He further submitted that the delayed fault clearing threatens the security not only of OPTCL sub-station but also jeopardize the security of national grid as a whole. The representative of the petitioner submitted OPTCL has not filed the details required for analysis of incidents, as per format circulated in ERPC forum. The representative of the petitioner submitted that the copy of the IA has already been served on the respondents.

3. After hearing the representative of the petitioner, the Commission directed to issue notice to the respondents.
4. The Commission directed the respondents to file their replies by 14.11.2014 with an advance copy to the petitioner who may file its rejoinder, if any, by 21.11.2014.
5. The Commission directed CTU to examine whether audit of the protection system of OPTCL's sub-stations could be undertaken by CTU and submit its response by 14.11.2014.
6. The IA shall be listed for hearing on 27.11.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**